

IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH : BANGALORE
BEFORE SHRI. B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

IT(TP)A No.460/Bang/2015 & IT(TP)A No.553/Bang/2017
Assessment Year : 2010-11 & 2012-13

<p>1) CISCO Systems Services B.V - India Branch, 2) CISCO Systems (India) Pvt. Ltd., Brigade South Parade, No.10, Mahatma Gandhi Road, Bengaluru-560 001.</p> <p>1) PAN - AACCC 4836 D 2) PAN - AABCC 0258 Q</p>	Vs.	<p>1. The Dy. Commissioner of Income-tax, (IT(TP)A No.460 International Taxation, Circle-1(1), 2. The Asst. Commissioner of Income-tax, (IT(TP)A No.553 Circle-2(1)(1), Bengaluru.</p>
APPELLANT		RESPONDENT

Appellant by	:	Shri Pranay Gandhi, C.A
Respondent by	:	Shri Muzaffar Hussain, CIT (DR)

Date of Hearing	:	13-01-2021
Date of Pronouncement	:	15-01-2021

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeals have been filed by assessee against directions dated 30/12/2014 & 19/12/2016 passed by DRP-1, and Final Assessment order dated 30.01.2015 passed by DCIT

(Intl. Taxn.) and asst. order dated 27/1/2017 passed by ACIT, Bangalore respectively for assessment years 2010-11 & 2012-13.

2. At the outset, Ld.AR vide letter dated 11/1/2021 submitted that assessee has decided to go in for VSVS 2020. It is also been submitted that assessee filed Form 1 & 2 in respect of these appeals. He however filed an adjournment application seeking date till that received Form 3.

3. Ld.Sr.DR submitted that the appeals may be dismissed as no purpose will be served by keeping the appeals pending.

4. We have perused submissions advances by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeals pending. Considering the situation, we dismiss the present appeals as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in accordance with law if circumstances so warrant.

Accordingly, assessee's appeals for year under consideration are allowed to be withdrawn with liberty.

In the result, assessee's appeals are dismissed as withdrawn.

Order pronounced in the open court on 15th January, 2021

Sd/-
(B. R. BASKARAN)
Accountant Member
Bangalore,
Dated, the 15th January, 2021.
/Vms/

Sd/-
(BEENA PILLAI)
Judicial Member

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-1-2021		Sr.PS
3.	Draft proposed & placed before the second member	-1-2021		JM/AM
4.	Draft discussed approved by Second Member.	-1-2021		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-1-2021		Sr.PS/PS
6.	Kept for pronouncement on	-1-2021		Sr.PS
7.	Date of uploading the order on Website	-1-2021		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-1-2021		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS